

ITEM NO.30

COURT NO.17

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 31526/2017

(Arising out of impugned final judgment and order dated 04-09-2017 in SPLAD No. 392/2013 passed by the High Court Of Judicature At Allahabad)

JAGPAL SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 02-05-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Ms. Diksha Rai, AOR
Ms. Atiga Singh, Adv.
Mr. Prateek Dhankhar, Adv.

For Respondent(s) Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.
Mrs. Aditi Agarwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

A letter circulated by the learned counsel appearing for the petitioner to place on record the additional documents. The matter is adjourned to 22.08.2023.

(INDU MARWAH)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)